

CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH AT HYDERABAD.

## C.P.No.67/96 in O.A.No.556/1995.

DATE: October 3, 1996.

Between:

R. Ramu.

Applicant.

and.

G.K.Rao, the General Manager,
Ordnance Factory Project,
Govt. of India, Ministry of
Defence, Yeddumailaram,
Medak District. .. Respondent.

Counsel for the applicant:

Sri P. Venkateswara Rao.

Counsel for the Respondent.

Sri N.V.Raghava Reddy.

## CORAM:

HON'BLE SHRI JUSTICE M.G.CHAUDHARY, VICE-CHAIRMAN. HON'BLE SHRI H.RAJENDRA PRASAD, MEMBER (A)

## ORDER

(PER HON'BLE SHRI JUSTICE M.G.CHAUDHARI, VICE-CHAIRMAN)

Counsel for the applicant Sri P.Venkateswara Rao not present. Sri N.V.Raghava Reddy, counsel for the respondent not present.

2. We have gone through the petition. The applicant has not shown that although his turn had been reached, he has not been considered for appointment. The original order dependent upon various conditions to be satisfied. Merely stating that the original order is not complied with without furnishing the necessary particulars is not sufficient to entertain the C.P. Hence while we make it cler that the respondent.

Well

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is required to comply with the original order dated 11.7.1995 with all seriousness and expedition, the respondent is advised to inform the applicant about his position as at present leaving it open to the applicant to revive the contempt application after expiry of a period of three months from today, if the order would not still be complied with or has not been explained to him the present position in the meanwhile.

3. The C.P., is disposed of subject to above

observations. No costs.

Date: October 3, 1996

Pronounced in open Court.

Deputy Registron (3) CC.

sss.